

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

9

O.A. No. 1836 OF 1994

New Delhi this the 26th day of October 1995

Shri Umesh C. Goel
Son of Shri Banwari Lal
working as Stenographer in the
Town & Country Planning Organisation,
Ministry of Urban Development,
I.P.Estate, New Delhi- 110 018, and
Residing at A-147, Minto Road, New Delhi

(By Advocate Shri B.Krishan)

.....Applicant

Versus

1. Union of India, through the Director of Estates,
Directorate of Estates,
Nirman Bhawan, New Delhi.
2. The Estate Officer
(Shri A.Bains)
Directorate of Estate,
Nirman Bhawan, New Delhi.

(By Advocate: Shri B.Lall)

.....Respondents

ORDER (Oral)

Hon'ble Shri K.Muthukumar, Member (A)

ld Counsel for the applicant states that in view
of the order of the Supreme Court dated 16-10-95, the application
has become infructuous. Accordingly the application is
dismissed as having become infructuous. No costs.


(K. Muthukumar)
Member (A)

cc.